IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

(IB)-435/ND/2017

In the matter of PK Industries (P) Ltd.

....PETITIONER

SECTION:

Under Section 9 of IBC, 2016

Order delivered on 17.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor:

For the Intervener

ORDER

Due to paucity of time arising out of sitting in the Double Bench, the matter was not able to be taken up. Hence, the same is adjourned to 22.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 17.1.2018